

ITEM NO.19

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 33905/2022

(Arising out of impugned final judgment and order dated 05-07-2022 in ITA No. 183/2022 passed by the High Court of Delhi at New Delhi)

AMADEUS IT GROUP SA

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER OF INCOME TAX CIRCLE 1(1)(1) Respondent(s)

(FOR ADMISSION and I.R. and IA No.197616/2022-CONDONATION OF DELAY IN FILING and IA No.197617/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS )

Date : 04-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Ms. Kavita Jha, AOR  
Mr. Udit Naresh, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

Subject to orders of the Hon'ble the Chief Justice of India, list this petition before a Bench of which one of us (Sanjiv Khanna, J.) is not a member.

Re-list in the next week.

(BABITA PANDEY)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)